

(2)

OA 288/95  
(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	20.3.96	<p>Heard Shri M.K. Mohanty, learned counsel for the petitioner and Shri Ashok Mohanty, learned Senior Standing Counsel on M.A. 213/96. We find no merit in this Misc. Application. Rejected.</p> <p><i>[Signature]</i> VICE-CHAIRMAN <i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>Order dt 2.1.96</p> <p>None appears.</p> <p>Two weeks further time is granted to remove defect.</p> <p><i>[Signature]</i> Hear.</p> <p>Defects removed.</p> <p>For Admn. Pl.</p> <p><i>[Signature]</i> 15.1.96. Bench,</p> <p>Order No. 1 dt. 16.1.96.</p> <p>Notice to all Respondents may be sent by registered post.</p> <p><i>[Signature]</i> 17.1.96. Bench,</p> <p>17.01.96 SOCG</p>
05	03.07.2002	<p>None appears for the Applicant.</p> <p>None also appeared on 01.7.2002 when</p>	
05	01 <sup>07</sup> / <sub>02</sub>	<p>None appears for the petitioner call this matter on 03.07.02</p> <p><i>[Signature]</i> Member (J)</p>	
06	03.07.2002	<p>None appears for the Applicant.</p> <p>None also appeared on 01.07.2002 when the matter was called. Mr. A.K. Bose, learned Senior Standing Counsel representing the Respondents is, however, present. In the aforesaid premises, this Original Application is dismissed for default.</p> <p><i>[Signature]</i> 03/07/2002 MEMBER (JUDICIAL)</p>	<p>MA NO. 213/96.</p> <p>Filed on behalf of Petitioner Prayis for an order.</p> <p>For order Pl.</p> <p><i>[Signature]</i> 1-396 Bench</p>